

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ADDINATH RUBBERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Addinath Rubbers Private Limited
2.	Date of incorporation of corporate debtor	31.12.2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Himachal Pradesh
4.	Corporate Identity No. of corporate debtor	U25199HP2007PTC030819
5.	Address of the registered office and principal office (if any) of corporate debtor	Village Nangal Kalan, Tehsil Haroli, Una, HP 174301
6.	Insolvency commencement date in respect of corporate debtor	25.09.2019
7.	Estimated date of closure of insolvency resolution process	23.03.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vigyan Prakash Arora, Regn. No. IBBI.IPA-001/IP-P01106/2017-18/11797
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Sco-808, 1st Floor NAC, Manimajra Chandigarh, 160101 Chandigarh vigyan@vigyanarora.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No D-190, Mohali Business Tower, 303, 3rd Floor, Industrial Area, Phase 8B, Sector 74, SAS Nagar Mohali Punjab.160074 E-Mail: irpaddinath@gmail.com Mob.: 9710000485, Phone. 172-4089990
11.	Last date for submission of claims	09.10.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://ibbi.gov.in/downloadform.html NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Addinath Rubbers Private Limited on 25.09.2019.

The creditors of Addinath Rubbers Private Limited, are hereby called upon to submit their claims with proof on or before 09.10.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13, to act as authorised representative of the class -NA-, in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 26.09.2019
Place: SAS Nagar Mohali

Sd/-
Vigyan Prakash Arora
Regn. No. IBBI.IPA-001/IP-P 01106/2017-18/11797
Interim Resolution Professional